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- (c) what was the amount recovered or paid under the Drug Prices Equalisation Accounts from each of the manufacturers; and
- (d) what are the names of the manufac turers and the drugs in respect of which they are to pay into the Drug Prices Equa lisation Account.

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH); (a) to (d) The prices of about 350 hulk drugs are controlled under the Drugs (Prices Control) Order, 1979. The details required in the question relate to a fairly long period and are not i-eadily available. The time and efforts required for collection of these will not be commensurate with the results likely to be achieved.

Different prices of same bulk drug 1654. SHRI BHUBANESWAR KALITA; Will the Minister of INDUSTRY be pleased to state:

- (a) wheber the option to choose rate of return under the new measures would amo. unt to fixation of different prices for the same bulk drugs;
- (b) how nich a scheme would be in conformity with the Essential Commodities Act;
- (c) how tariff mechanism could be used in such a situation to protect indigenous producers of bulk drugs;
- (d) whether partial controlling of prices of some drugs would not be di'scriminatory;
- (e) if so. whether any legal opinion has been obtained on this issue;
 - (f) if so, what are the details thereof;
- (g) whether it is a fact that the proposed measures are not practical and can be challenged in a Court of Law; and
- (h) if so, on what basis these measures are being proposed?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH); (a) to (h) The New Drugs Price Control Order incorporating the measures is yet to be announced by the Government.

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Recovery of amount under DPEA

- 1655. SHRI CHANDRIKA PRASAD TRIPATHI: Will the Minister of INDUSTRY be pleased to state:
- (a) what are the details of cases where the amount due under Drugs Prices Equa lisation Account has been finalised;
- (b) whether his Ministry has issued instructions to the concerned collectors for collecting the amount as an arrear of land revenue in those cases;
- (c) if so, on which date instructions were issued alongwith the details of amount and the name of the party; and
- (d) if not, what steps are being taken to fix the responsibility for not issuing the instructions?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) to (d) M|s. Fulford India is required to pay an amount of Rs. 194.62 lakhs. The company has filed a writ petition in the Delhi • High Court against the recovery and has so far paid an amount of Rs. 50 lakhs into the Drug Prices Equalisation Account as per directions from the Supreme Court. In another case of warner Hindus-

tan, the concerned revenue authorities have already been requested to recover the amount of Rs. 106.36 lakhs from the company for being d into the Drug Prices Equalisation Aecount. Necessary action as per due process of law has been taken wherever necessary.

Prices of decontrolled medicines

1656. SHRI CHANDRIKA PRASAD TRIPATHI: Will the Minister of INDUSTRY be pleased to state;

- (a) whether it is a fact that his Ministry under Para 5.2 of measures announced in December, 1986 proposed to increase the mark up from 40 per cent, 55 per cent, 60 per cent and upto 100 per cent to 75 per cent and 100 per cent for medicines under price control;
- (b) whether his Ministry has worked out the price increase effect on the consumer;
 - (c) if so, what are the details thereof;